

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 30th September, 2020

S. O. 302 Whereas, on 27-04-2020 Police Baramulla arrested two terrorists namely Zubair Ahmad Tantray S/O Gh. Mohammad Tantray R/O Baharampora Sopore, and Bilal Ahmad Rather S/O Gh. Ahmad Rather R/O Soura Uri during checking at Sayed Pora NS Bridge; and

2. Whereas, during their personal search 01 Pistol, 01 Pistol Magazine with 05 live cartridges were recovered from the possession of accused Zubair Ahmad Tantray and 02 Chinese Hand Grenades and 100 live cartridges of AK-47 were recovered from the possession of accused Bilal Ahmad Rather; and

3. Whereas, a case FIR NO. 49/2020 U/S 20,23 ULA (P) Act, 1967, was registered in Police Station Uri and investigation of the case was taken up; and

4. Whereas, during the course of investigation, site plan of place of occurrence and seizure memo of recovered arms/ammunition was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions

of law; and

5. Whereas, during the course of investigation both the accused persons have been found to be active terrorists of LET outfit, carrying out subversive activities in the area of District Baramulla; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

| S.No. | Name of the Accused | Offence |
|-------|--|-------------|
| 1. | Zubair Ahmad Tantary S/O Gh. Mohammad Tantary R/O Baharampora Sopore | 20,23 |
| 2. | Bilal Ahmad Rather S/O Gh. Ahmad Rather R/O Soura Uri | ULA (P) Act |

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that

there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now therefore, in exercise of powers conferred by Sub-Section 02 of Section 45 ULA (P) Act 1967 the Government hereby accord sanction for launching prosecution against the above accused persons for the commission of offences punishable under sections 20 & 23 of Unlawful Activities (Prevention) Act, 1967, in the case FIR No. 49/2020 of Police Station Uri.

By Order of the Government of Jammu and Kashmir.

Sd/-

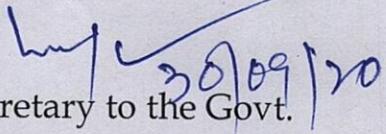
Principal Secretary to the Government
Home Department.

No. Home/Pros/ 114/S /2020

Dated: 30 .09.2020.

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs.
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to the Govt.
Home Department